

(c) the cost involved therein?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) City and Industrial Development Corporation of Maharashtra (CIDCO) Limited which is the project proponent has initiated the process of obtaining Environment Clearance from Ministry of Environment & Forests (MoEF) for construction of a new international airport at Navi Mumbai. The Draft Environment Impact Assessment (EIA) Study report has been submitted and the Public Hearing is scheduled to be held on 5th May, 2010 through Maharashtra Pollution Control Board and, thereafter, the final EIA Report will be submitted to MoEF along with the Report on Public Hearing for getting the Environment Clearance for the project from MoEF.

(b) The project proponent CIDCO will start work within six months from the date of work obtaining Environment Clearance from MoEF.

(c) The total project cost is about Rs.10,000 crores spread over in four phases at 2006-07 Scheduled Rates.

#### **Contract basis employees in Air India**

4158. SHRI M.P. ACHUTHAN:

SHRI K.E. ISMAIL:

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether it is a fact that the employees of the Air India Air Transport Services Ltd. (AIATSL) and Air India Charters Ltd. (AICL) are selected as per the usual selection process of the Central Government organizations but finally appointed on contract basis; and

(b) if so, what is the total number of employees of AIATSL and AICL and what are the reasons for treating them as contract workers discriminating them against the permanent employees of Air India?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):

(a) and (b) The employees of AIATSL and AICL are selected on the basis of a selection process specific for the post. These employees are engaged on a fixed term contract basis for a specified period keeping in view the operational requirement. Total number of employees engaged in AIATSL as on 1.4.2010 is 1079 and in AICL as on 31.12.2009 is 943.

#### **Separate flight corridor for helicopter services**

4159. SHRI A. ELAVARASAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government has decided to introduce separate flight corridor for helicopter operations at Delhi and Mumbai airports in a bid to ease air traffic congestion and ensure safety;

(b) if so, the details thereof?

(c) whether the Directorate General of Civil Aviation (DGCA) which has decided to introduce separate Visual Flight Route (VFR) corridor at the two airports for helicopter operations has asked the Airports Authority of India (AAI) to promulgate the routing and issue necessary orders; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):  
(a) and (b) Yes, Sir. Separate flight corridor for helicopter operations at Delhi and Mumbai have been notified *w.e.f.* 15.03.2010.

(c) Yes, Sir.

(d) As per the instructions issued by Directorate General of Civil Aviation (DGCA) to Airports Authority of India (AAI) for detailed procedure for separate helicopter Routes at IGI airport, Delhi and CSI airport, Mumbai on 4th February, 2010, AAI has issued the procedures for IGI airport, Delhi and CSI airport, Mumbai for such routes *vide* Aeronautical Publication (AIP) Supplement. As such, helicopters routings has already been promulgated.

#### **Free air tickets for former Ministers/Secretaries**

4160. SHRI JAI PRAKASH NARAYAN SINGH:

SHRI KALRAJ MISHRA:

Will the Minister of CIVIL AVIATION be pleased to state:-

(a) whether his Ministry has decided to give their former Ministers, secretaries and their family members life-long upgrades to first class air-ticket on Air India;

(b) if so, the reasons of such largesse at a time when Air India is ailing and showing losses;

(c) what other facilities Government has decided to give to their former Ministers and Secretaries; and

(d) the estimated loss Air India would incur on these upgrades/facilities?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL):  
(a) and (b) Yes, Sir. Such facilities are not going to increase any burden on Air India or other agencies as they will be extended only if vacant seats are available.